

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).17402/2010

M.C.METAL(P) LTD.

Petitioner(s)

VERSUS

DISTRICT COLLECTOR ,AHMEDABAD & ORS.

Respondent(s)

Date: 22/10/2010 This Petition was called on for hearing today.

For Petitioner(s) Ms. Anupam Srivastava,Adv.  
Ms. Arti Singh,Adv.

For Respondent(s) Mr. Mohit Kumar Shah,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned advocate for the petitioners state that as per their knowledge, respondents are served and all the respondents may file counter affidavit in the next week

List again on 29.10.2010.

After passing such order learned Advocate Ms. Anupam Srivastava appearing on behalf of the advocate-on-record Mr. Mohit Kumar Shah requested that the matter may be listed before Hon'ble Court, but she has confirmed that they are not appearing for respondent No.3.

Item No.85.

In view of such fact, service on respondent No.3 is to be completed. Petitioner has to take appropriate steps to confirm such service.

It is also pointed out that the petitioner and respondent no.3 are connected with each other in as much as their address is same. In view of such fact, it is surprising to note that how a registered notice for respondent no.3 sent at the address of the petitioner has returned back without any signature on acknowledgment card. The petitioner is very well aware about the

address of the respondent No.3, which is the same address of petitioner. Therefore, when notice to remaining two respondents are served by registered post where as registered letter/notice addressed to respondent no.3 and forwarded to the address of the petitioner returned without signature by respondent no.3, it makes it clear that petitioner has deliberately avoided to serve the Respondent No.3.

In view of the above facts and circumstances, the petitioner is directed to confirm the service upon respondent no.3 by dasti mode even by serving advance copy of the pleadings and to file Acknowledgment on record before the next date.

List again on 29.10.2010.

(S.G. SHAH)  
REGISTRAR

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